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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ RFA(OS) 81/2016

**THE CHANCELLOR, MASTERS & SCHOLARS OF
UNIVERSITY OF OXFORD & ORS** Appellants

Represented by: Mr.Sudhir Chandra &
Mrs.Prathiba M.Singh, Senior
Advocates instructed by
Mr.Saikrishna Rajagopal,
Mr.Sahil Sethi & Mr.Devanshu
Khanna, Advocates

versus

RAMESHWARI PHOTOCOPY SERVICES & ORS Respondents

Represented by: Mr.Neeraj Yadav, Adv. for R-1
Mr.Saurabh Banerjee,
Advocate for R-2
Mr.Anup Bhambani, Sr.Adv.
instructed by Mr.Jawahar Raja,
Mr.Gautam Bhatia &
Mr.Chinmay Kanojia, Advs.
Mr.Dayan Krishnan, Senior
Advocate instructed by
Ms.Swathi Sukumar, Ms.Anu
Paarcha & Ms.Aakashi Lodha,
Advocates for R-4

CORAM:

HON'BLE MR. JUSTICE PRADEEP NANDRAJOG

HON'BLE MS. JUSTICE PRATIBHA RANI

ORDER

% **06.10.2016**

CAV Nos.882-884/2016

1. Caveats have been filed by Respondent Nos.2, 3 and 4. Counsel as

above appear for the said respondents to whom copy of the appeal paper book has been supplied.

2. The caveats are discharged.

CM No.37508/2016

Application is disposed of extending time to pay the Court fee by two weeks from today.

CM No.37506/2016

Allowed subject to all just exceptions.

CM No.37507/2016

As per practice directions issued by this Court record of suit is always made available at the time of hearing of a regular first appeal and thus application is disposed of as infructuous since the prayer is made to issue a direction to the Registry to call the record of suit file along with the appeal.

RFA(OS) 81/2016 & CM No.37505/2016

1. Admit. Counsel as above accept admission of the appeal.
2. List the appeal for final hearing at the end of 'After Notice Miscellaneous Matters' on November 29, 2016.
3. The respondents are directed to maintain a record of photocopied course packs sold.

PRADEEP NANDRAJOG, J.

PRATIBHA RANI, J.

OCTOBER 06, 2016

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